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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1639/95

Date of Order: 6-3-96

Between:

Smt.Nanda Savitri

... Applicant

and

1. The Admiral Superintendent,
Naval Dock Yard, Visakhapatnam-14.
2. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam-14.

Respondents.

For the Applicant :- Mr. D.Dhilleswar Rao, Advocate (not present)

For the Respondents: Mr. N. V.Ramana,
S/o/Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHOUDHARY : VICE-CHAIRMAN

THE HON'BLE MR.RAJENDRA PRASAD:H: MEMBER(ADMN)

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OA.1639/95

Judgement

(As per Hon. Mr. Justice M.G. Chaudhary, VC)

None for the applicant.

2. Heard Sri W. Satyanarayana, for Mr. NV. Ramana, for the respondents.

3. By impugned order dated 12-12-1995, the respondents have informed the applicant that as two Departmental inquiries were instituted against the applicant and were pending action to regularise suspension period shall be taken as per the rules in force.

4. Today, learned counsel for the respondents produced a letter received by the counsel for the respondents from the Naval Headquarters at Visakhapatnam, bearing No.CE/9300/163, dated 14-2-1996 conveying that the matter regarding regularisation of suspension period vis-a-vis disciplinary action pending against the applicant is under active consideration by the competent authority and a decision is expected to be arrived by the end of this month. It is also stated therein that the final decision when taken will be intimated.

4. We, therefore, think that the OA is prematurely filed. Accordingly the OA is disposed of with a liberty to the applicant to file a fresh OA if so advised in the event of being aggrieved by the decision of the competent authority when taken, as regards regularisation of the suspension period. The respondents, however, are

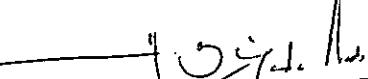
WRC

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expected to take the decision by the end of this month and convey the same to the applicant for her information.

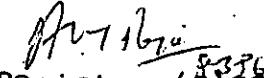
5. The disposal of the OA shall be without prejudice to the rights and contentions of the parties as raised at this stage, in this OA.

6. The letter produced by the counsel for the respondents is taken on record.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhary)
Vice Chairman

Dated : March 6, 96
Dictated in Open Court


Deputy Registrar (J) CC

To

1. The Admiral Superintendent,
sk Naval Dock Yard, Visakhapatnam-14.
2. The Flag Officer, Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam-14.
3. One copy to Mr.D.Dhilleswar Rao, Advocate
Advocates' Association, High Court of A.P.Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.
6. One copy to Library, CAT.Hyd.

pvm

3/8/96

18/3/96
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 6 - 3 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in
O.A.No. 1639/95

T.A.No. (w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spill (Copy)

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DEPTT/DESPATCH

14 MAR 1996

हैदराबाद अधिकारण
HYDERABAD BENCH